

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "D", MUMBAI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER
AND
SHRI GAGAN GOYAL, ACCOUNTANT MEMBER**

**ITA No.2664/M/2023
Assessment Year: 2011-12**

Deputy Commissioner of Income Tax 14(1)(1), Room No.432,4 th Floor, Aayakar Bhavan, M.K. Road, Mumbai Maharashtra-400 020	Vs.	M/s. Michael Page International Recruitment P. Ltd., 5 th Floor, 2 North Avenue Maker Maxity, Bandra (East), Mumbai Maharashtra-400 051 PAN: AHDPR0416K
(Appellant)		(Respondent)

Present for:

Assessee by : Shri Amol Mahajan, A.R.
Revenue by : Shri R.R. Makwana, Sr. D.R.

Date of Hearing : 26.09.2024
Date of Pronouncement : 15.10.2024

O R D E R

Per : Narender Kumar Choudhry, Judicial Member:

This appeal has been preferred by the Revenue against the order dated 31.05.2023, impugned herein, passed by the National Faceless Appeal Center (NFAC)/ Ld. Commissioner of Income Tax (Appeals) (in short Ld. Commissioner) under section 250 of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2011-12.

2. Both the parties have admitted that the tax effect involved is not more than Rs.60,00,000/- and therefore in view of the latest CBDT Circular No.9/2024 dated 17.09.2024, this appeal is liable to be dismissed as withdrawn.

3. In the result, this appeal of the Revenue is dismissed as withdrawn

Order pronounced in the open court on 15.10.2024.

**Sd/-
(GAGAN GOYAL)
ACCOUNTANT MEMBER**

**Sd/-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER**

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.